

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY THE KARNATAKA LIFTS, ESCALATORS AND PASSENGER CONVEYORS (AMENDMENT) BILL, 2025

(LA Bill No. 65 of 2025)

A Bill to amend the Karnataka Lifts, Escalators and Passenger Conveyors Act, 2012.

Whereas it is expedient to amend the Karnataka Lifts, Escalators and Passenger Conveyors Act, 2012 (Karnataka Act 09 of 2013) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Karnataka Lifts, Escalators and Passenger Conveyors (Amendment) Act, 2025.
 - (2) It shall come into force at once.
- **2. Amendment of section 4.-** In the Karnataka Lifts, Escalators and Passenger Conveyors Act, 2012 (Karnataka Act 09 of 2013) (hereinafter referred to as the principal Act), in section 4,-
- (i) in sub-section (1), for the words, figures and brackets "Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010", the words, figures and brackets "Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023" shall be substituted.
 - (ii) in sub-section (5),-
 - (a) the words and symbol "forward the recommendation with his remarks to the Chief Inspector of Lifts, Escalators & Passenger Conveyors. The Chief Inspector of Lifts, Escalators & Passenger Conveyors", shall be omitted; and
 - (b) in the proviso for the words and symbol "Chief Inspector of Lifts, Escalators & Passenger Conveyors" the words "authorised officer" shall be substituted.

- (iii) in sub-sections (6) and (7) for the words and symbol "Chief Inspector of Lifts, Escalators & Passenger Conveyors", the words "authorised officer" shall be substituted.
- **3. Amendment of section 11.-** In section 11 of the principal Act, in subsection (1), for the words and symbol "Chief Inspector of Lifts, Escalators & Passenger Conveyors", the words "authorised officer" shall be substituted.
- **4. Amendment of section 16.-** In section 16 of the principal Act, for the words and symbol "Chief Inspector of Lifts, Escalators & Passenger Conveyors", the words "authorised officer" shall be substituted.
- **5. Amendment of section 17.-** In the principal Act, in section 17, in subsection (1) for the words and symbol "Chief Inspector of Lifts, Escalators & Passenger Conveyors", the words "authorised officer" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to further amend the Karnataka Lifts, Escalators and Passenger Conveyors Act, 2012 (Karnataka Act 09 of 2013), to enhance trust-based governance for ease of living and doing business and to comply with the modifications specified in the Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

K. J. GEORGEMinister for Energy

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM KARNATAKA LIFTS, ESCALATORS AND PASSENGER CONVEYORS ACT, 2012 (KARNATAKA ACT 09 OF 2013)

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- **4. Licence to use a lift or escalator or passenger conveyor.** (1) Every owner of a place, who is permitted to erect a lift or escalator or passenger conveyor under section 3, shall get his lift or escalator or passenger conveyor installed as per the existing relevant code of practices of Bureau of Indian Standard and Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010. All materials and apparatus used shall confirm to the relevant specifications of the Bureau of Indian Standards or International Electro –Technical Commission where such specifications have already been laid down.
- (2) Every owner of a place who is permitted to erect a lift or escalator or passenger conveyor under section 3, shall, within one month after the completion of the erection of such lift or escalator or passenger conveyor, deliver or send or cause to be delivered or sent to the authorized officer, a notice in writing of such completion and shall make an application.
- (3) Application for a licence made under sub-section (1) shall be in such form as may be prescribed.
- (4) The inspection fee as may be prescribed by the Government shall be paid along with such application.
- (5) On receipt of such application along with prescribed fee paid challan, the authorized officer after making such enquiry and inspection as may be necessary, forward the recommendation with his remarks to the Chief Inspector of Lifts, Escalators & Passenger conveyors. The Chief Inspector of Lifts, Escalators & Passenger Conveyors, thereupon, either grant subject to conditions specified in this Act or rules made thereunder or refuse to grant the licence for the reasons to be recorded in writing:

Provided that where the Chief Inspector of Lifts, Escalators & Passenger conveyors refuses to grant the licence, shall give a reasonable opportunity of being heard to the applicant.

- (6) Except for the purpose of tests, supply of electricity shall not be arranged to the lift or escalator or passenger conveyor without obtaining the licence from the Chief Inspector of Lifts, Escalators & Passenger conveyors.
- (7) No person who is the owner or erector of the lift or escalator or passenger conveyor shall use the lift or escalator or passenger conveyor without obtaining the licence from the Chief Inspector of Lifts, Escalators & Passenger conveyors.

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11. Report of Accidents.— (1) Where any accident occurs in the operations of any lift or escalator or passenger conveyor which results or was likely to result in injury to any person, the owner of the building in which the lift or escalator or passenger conveyor is working or if such owner has appointed an agent and has communicated his name to the Inspector of Lifts, Escalators & Passenger conveyors under sub-section (3), such agent shall, as soon as may be, after such accident give notice with full details of the accident to the authorized officer and also to the Commissioner of Police and the District Magistrate in such form and manner as may be prescribed. The lift or escalator or passenger conveyor installation shall not be interfered within any way and the working of such lift or escalator or passenger conveyor shall not be resumed except with the written permission of the Chief Inspector of Lifts, Escalators & Passenger conveyors.

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- 16. Suspension or cancellation of licence of lift or escalator or passenger conveyor.- If the licensee has contravened any of the provisions of the Act or rules or any of the conditions of the licence or directions given to him, the Chief Inspector of Lifts, Escalators & Passenger conveyors, may after giving reasonable opportunity of being heard, suspend or cancel the licence of lift or escalator or passenger conveyor for such period as he thinks fit or cancel it.
- 17. Appeal.- (1) In case of any dispute between owner or agent of lift or escalator or passenger conveyor, and the registered person with regards to quality of work and or material used may appeal to the Chief Inspector of Lifts, Escalators & Passenger conveyors within thirty days of such dispute.

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